



**PARLIAMENT OF INDIA
RAJYA SABHA**

RESUME
OF THE BUSINESS TRANSACTED
BY THE RAJYA SABHA
DURING THE TWO HUNDRED AND FIFTY
FIFTH (255TH) SESSION
(29th November to 22nd December, 2021)



**Rajya Sabha Secretariat,
New Delhi**

(Website –<http://rajyasabha.nic.in>)

P R E F A C E

This publication contains a brief resume of the business transacted by the Rajya Sabha during its Two Hundred and Fifty Fifth Session.

NEW DELHI;

January 24, 2022

P. C. MODY
Secretary-General.

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**BRIEF RESUME' OF THE BUSINESS TRANSACTED
BY THE RAJYA SABHA DURING ITS TWO HUNDRED AND
FIFTY FIFTH SESSION
(29-11-2021 to 22-12-2021)**

SUMMONS

Summons for the Two Hundred and Fifty Fifth Session of the Rajya Sabha was issued to the Members on the 17th of November, 2021.[@]

DURATION OF THE SESSION

The Two Hundred and Fifty Fifth Session of the Rajya Sabha commenced on 29th of November, 2021 and was scheduled to adjourn on the 23rd of December, 2021. However, the House was adjourned *sine-die* on the 22nd of December, 2021, a day ahead of the scheduled date. The House sat for 18 days and the actual hours of sittings were 45 hours and 35 minutes (*excluding* recess intervals). The House was prorogued by the President on the 24th of December, 2021.

NATIONAL ANTHEM

On the 29th of November, 2021, the Session commenced with the playing of the National Anthem.

(Time taken: 01 Minute)

[@] As informed to Members through Parliamentary Bulletin Part-II No. 61197 dated 17/11/2021, Summons were issued only electronically, through Members' Portal.

OPENING REMARKS BY THE CHAIRMAN

On the 29th of November, 2021, the Chairman in his opening remarks *inter alia* observed that the House is meeting at the confluence of the historic 75th year of Independence and the 72nd year of adoption of the Constitution of India and that the Constitution prescribed ‘dialogue, debate, decision’ in the Legislatures for negotiated pathways for development based on the ‘will of the people. He urged the members to be guided by the philosophy and the provisions of the Constitution that determine the architecture of our democracy and make best use of the sittings scheduled during this Session.

Referring to the working of Department-related Parliamentary Standing Committees, the Chairman acknowledged the efforts made by the Chairmen and Members of those Committees and complimented them for the visible improvement in the duration of meetings, attendance of Members, and involvement of stakeholders for getting effective feedback on issues directly concerning them.

Stating that this is the fourth session under Covid-19 protocol, he urged the members not to lower the guard as emerging new strains are still posing a great challenge to humanity. He informed that over 120 crores of doses of vaccine have so far been administered with 80 percent of the eligible people, having got at least one dose. The Chairman on behalf of the House complimented the Central Government, State Governments, and all other stakeholders including the Medical Staff, Anganwadi and other grass-root level workers for the spirited efforts.

The Chairman stated that the House had gone through the highs and the lows during the eleven sessions over the last four years and that he expects a new normal marked by decency and decorum in the House.

He also urged the members to make best use of the platform of Sansad TV by actively participating in different programmes of the Channel.

(Time taken: 10 Mts.)

OATH OR AFFIRMATION

6 newly elected Members made and subscribed Oath/Affirmation and took their seats in the House, as detailed below:—

Sl. No.	Date	Name of the Member	State	Time Taken
1.	29-11-2021	Shrimati Rajani Ashokrao Patil	Maharashtra	0-06
2.	-do-	Shri M. Mohamed Abdulla	Tamil Nadu	
3.	-do-	Shri K.R.N. Rajeshkumar		
4.	-do-	Dr. Kanimozhi NVN Somu		
5.	-do-	Shri Luizinho Joaquim Faleiro	West Bengal	
6.	01-12-2021	Shri Jose K. Mani	Kerala	0-02
			Total:	0-08

OBITUARY REFERENCES

7 Obituary References were made in the House during the Session, as detailed below: —

Sl. No.	Date of Obituary Reference	Person in respect of whom Reference was made	Date of demise	Time taken Hrs. Mts.	Remarks
1.	29-11-2021	Shri Oscar Fernandes, sitting -Member	13-09-2021	} 0-11	*The Chairman made references and the House observed silence, all Members standing, as a mark of respect to the memory of the departed.
2.	-do-	Shri K. B. Shanappa, ex-Member	09-05-2021		
3.	-do-	Dr. Chandan Mitra, ex-Member	01-09-2021		
4.	-do-	Shri Hari Singh Nalwa, ex-Member	09-09-2021		
5.	-do-	Shrimati Monika Das, ex-Member	07-11-2021		
6.	-do-	Shri Abani Roy, ex-Member	25-11-2021		

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* As a mark of respect to the memory of Shri Oscar Fernandes, the House was adjourned for one hour.

7. 09-12-2021 General Bipin Rawat, 08-12-2021 0-04 The Deputy Chairman made reference and the House observed silence, all Members standing, as a mark of respect to the memory of the departed.

Total: 0-15

INTRODUCTION OF SECRETARY-GENERAL, RAJYA SABHA

On the 29th of November, 2021, the Chairman introduced the new Secretary-General, Shri P.C. Mody to the House.

(Time taken: 02 Mts.)

REFERENCES BY THE CHAIR

4 References were made in the House during the Session, as detailed below: —

Sl. No.	Date of Reference	Incident	Date of the Incident	<u>Time taken</u> Hrs. Mts.	Remarks
1.	10-12-2021	Seventy-third Anniversary of the adoption of the Universal Declaration of Human Rights, being celebrated the world over as 'Human Rights Day'.	10-12-1948	0-03	—
2.	13-12-2021	Twentieth Anniversary of the terrorist attack on the Parliament Building.	13-12-2001	0-03	The Chairman made reference and the House observed silence, all Members standing, as a mark of respect to the memory of those martyrs, who lost their lives in that terrorist attack.

3.	16-12-2021	Fiftieth anniversary of "Vijay Diwas".	16-12-1971	0-01	—
4.	17-12-2021	'Durga Puja in Kolkata', for being inscribed into the coveted 'Representative List of Intangible Cultural Heritage of Humanity' by the UNESCO.	15-12-2021	0-02	—

Total: 0-09

PAPERS LAID ON THE TABLE

5772 Papers were laid on the Table during the Session. Some of the important papers that were laid are detailed below: —

Sl. No.	Date	Subject
1.	29-11-2021	The Narcotic Drugs and Psychotropic Substances (Amendment) Ordinance, 2021 (No.8 of 2021), promulgated by the President on the 30 th of September, 2021.
2.	-do-	The Central Vigilance Commission (Amendment) Ordinance, 2021 (No.9 of 2021), promulgated by the President on the 14 th of November, 2021.
3.	-do-	The Delhi Special Police Establishment (Amendment) Ordinance, 2021 (No.10 of 2021), promulgated by the President on the 14 th of November, 2021.
4.	-do-	Corrigendum of the Delhi Special Police Establishment (Amendment) Ordinance, 2021 (No.10 of 2021), promulgated by the President on the 15 th of November, 2021.
5.	30-11-2021	Annual Report and Accounts of the Sagarmala Development Company Limited, New Delhi, for the years 2016-17, 2017-18, 2018-19 and 2019-20.
6.	01-12-2021	Annual Report of the National Human Rights Commission (NHRC), New Delhi, for the year 2018-19.
7.	02-12-2021	Report of the Comptroller and Auditor General of India on Implementation of Phase-III – Delhi Mass Rapid Transit System by DMRC – Union Government – Ministry of Housing and Urban Affairs (Performance Audit) – Report No.11 of 2021.
8.	06-12-2021	Annual Report of the National Mission for Clean Ganga (NMCG), New Delhi, for the year 2020-21.

9. 07-12-2021 Annual Report and Accounts of the National Bank for Agriculture and Rural Development (NABARD), Mumbai, for the year 2020-21, together with the Auditor's Report on the Accounts.
 10. 14-12-2021 Annual Report of the Competition Commission of India (CCI), New Delhi, for the year 2020-21.
 11. -do- Separate Audit Reports of the Comptroller and Auditor General of India on the accounts of the Stressed Assets Stabilization Fund (SASF), for the year ended 31st of March, 2014, 31st of March, 2015, 31st of March, 2016, 31st of March, 2017, 31st of March, 2018 and 31st of March, 2019.
 12. 15-12-2021 Annual Report and Accounts of the National Commission for Backward Classes (NCBC), New Delhi, for the year 2015-16, together with the Auditor's Report on the Accounts.
 13. -do- Annual Report of the Indira Gandhi National Open University (IGNOU), New Delhi, for the year 2020-21.
 14. 21-12-2021 Statement on Half Yearly Review of the trends in receipts and expenditure in relation to the Budget, at the end of the first half of financial year 2021-22.
 15. -do- Thirty-seventh Progress Report on the Action Taken pursuant to the recommendations of the Joint Parliamentary Committee (JPC) on Stock Market Scam and matters relating thereto (December, 2021).
 16. -do- One Hundred and Sixth Liquidator's Report on voluntary winding up of the Industrial Investment Bank of India (IIBI) Limited, Kolkata, for the period from 01.04.2021 to 30.06.2021, together with the Auditor's Report on the Accounts.
 17. 21-12-2021 One Hundred and Ninth Liquidator's Report on voluntary winding up of the Industrial Investment Bank of India (IIBI) Limited, Kolkata, for the period from 01.07.2021 to 30.09.2021, together with the Auditor's Report on the Accounts.
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Sl. No.	Date	Subject
18.	21-12-2021	Annual Report of the Insurance Regulatory and Development Authority of India (IRDAI), Hyderabad, for the year 2020-21.
19.	-do-	Report of the Comptroller and Auditor General of India for the year ended March, 2020 - Union Government - Department of Revenue - Direct Taxes - Report No. 8 of 2021.
20.	-do-	Report of the Comptroller and Auditor General of India on Ground Water Management and Regulation - Union Government - Ministry of Jal Shakti - Department of Water Resources, River Development and Ganga Rejuvenation - Report No.9 of 2021 (Performance Audit).
21.	-do-	Report of the Comptroller and Auditor General of India - Performance Audit on Advance Authorisation Scheme - Union Government - (Department of Revenue – Indirect Taxes – Customs) - Report No. 10 of 2021.
22.	-do-	Report of the Comptroller and Auditor General of India for the year ended March, 2020 - Union Government (Railways) - Railways Finances - Report No. 13 of 2021.
23.	-do-	Report of the Comptroller and Auditor General of India for the year ended March, 2019 - Union Government (Defence Services) – Defence Research and Development Organisation (DRDO) - Report No.15 of 2021.
24.	-do-	Report of the Comptroller and Auditor General of India for the year ended 31 March, 2020 - Union Government (Economic & Service Ministries - Civil) - Report No.16 of 2021 (Compliance Audit Observations).

25. 21-12-2021 Report of the Comptroller and Auditor General of India on Administration of Nazul Lands by Land and Development Office - Union Government - Ministry of Housing and Urban Affairs - Report No.17 of 2021 (Compliance Audit).
 26. -do- Report of the Comptroller and Auditor General of India for the year ended March 2020 - Union Government (Department of Revenue - Customs) - (Compliance Audit) - Report No.18 of 2021.
 27. -do- Report of the Comptroller and Auditor General of India on Performance Audit of Setting up of new Indian Institutes of Technology (IITs) for the year ended March 2019 - Union Government (Civil) - Ministry Education - Report No.20 of 2021 (Performance Audit).
 28. -do- Union Government Appropriation Accounts (Civil) 2020-2021 and Finance Accounts 2020-2021.
 29. -do- Report of the Comptroller and Auditor General of India for the year ended 31 March, 2020 - Union Government (Commercial) - General Purpose Financial Reports of Central Public Sector Enterprises - Report No.12 of 2021 (Compliance Audit).
 30. -do- Report of the Comptroller and Auditor General of India for the year ended 31 March, 2020 - Union Government (Commercial) - Report No. 14 of 2021 (Compliance Audit Observations).
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(Total Time taken: 38 Mts.)

REPORTS/ STATEMENTS OF THE COMMITTEES PRESENTED/ LAID ON THE TABLE

The following Reports/Statements of various Committees were presented/laid on the Table:—

Date	Name of the Committee	Report/Statement
30-11-2021	Commerce	164 th Report*
-do-	Education, Women, Children, Youth and Sports	331 st to 333 rd Reports
-do-	Railways	8 th and 9 th Reports
01-12-2021	Science and Technology, Environment, Forests and Climate Change	348 th to 357 th Reports
-do-	Communications and Information Technology	26 th to 31 st Reports
-do-	Chemicals and Fertilizers	Action Taken Statements
02-12-2021	Papers Laid on the Table	163 rd Report
-do-	Chemicals and Fertilizers	24 th to 30 th Reports
-do-	Social Justice and Empowerment	26 th Report
-do-	Welfare of Other Backward Classes	12 th to 14 th Reports♦
03-12-2021	Health and Family Welfare	130 th to 132 nd Reports
-do-	Empowerment of Women	Action Taken Statement

*The Report was presented to Hon'ble Chairman, Rajya Sabha on 11th September, 2021, when the House was not in session. A copy of the Report was also forwarded to Hon'ble Speaker, Lok Sabha.

♦These Reports were presented to Hon'ble Chairman, Rajya Sabha on 25.10.2021 and to Hon'ble Speaker on 04.10.2021 under Direction 71(A)(I) of the Directions by the Speaker, Lok Sabha. The Hon'ble Speaker was pleased to order the printing, publication and circulation of the Reports under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

Date	Name of the Committee	Report/Statement
06-12-2021	Industry	309th Report
-do-	External Affairs	10 th and 11 th Reports
07-12-2021	Food, Consumer Affairs and Public Distribution	14th to 17th Reports
07-12-2021	Water Resources	13 th and 14 th Reports
-do-	Empowerment of Women	Action Taken Statement
-do-	Energy	Action Taken Statements
-do-	Rural Development and Panchayati Raj	Action Taken Statements
08-12-2021	Defence	23 rd to 25 th Reports
-do-	Public Accounts	41 st to 43 rd Reports
09-12-2021	Commerce	165 th and 166 th Reports
-do-	Empowerment of Women	5 th Report
-do-	Coal, Mines and Steel	Action Taken Statements
10-12-2021	Home Affairs	235 th and 236 th Reports
-do-	Personnel, Public Grievances, Law and Justice	108 th to 111 th Reports
-do-	Petitions	159 th Report
13-12-2021	Housing and Urban Affairs	10 th and 11 th Reports
-do-	Labour, Textiles and Skill Development	26 th to 29 th Reports
-do-	Welfare of Scheduled Castes and Scheduled Tribes	8 th and 9 th Reports
14-12-2021	Agriculture, Animal Husbandry and Food Processing	31 st to 35 th Reports
-do-	Welfare of Scheduled Castes and Scheduled Tribes	10 th and 11 th Reports

Date	Name of the Committee	Report/Statement
14-12-2021	Agriculture, Animal Husbandry and Food Processing	Action Taken Statements
16-12-2021	Welfare of Other Backward Classes	Action Taken Statements
-do-	Empowerment of Women	Action Taken Statement
17-12-2021	Government Assurances	75 th Report
-do-	Papers Laid on the Table	164 th and 165 th Reports
-do-	Transport, Tourism and Culture	301 st to 303 rd Reports
-do-	Coal, Mines and Steel	27 th Report
-do-	Social Justice and Empowerment	27 th to 29 th Reports
-do-	Defence	Action Taken Statements
21-12-2021	Agriculture, Animal Husbandry and Food Processing	36 th Report
22-12-2021	Industry	310 th to 312 th Reports
-do-	Petroleum and Natural Gas	9 th Report

(Total Time taken: 32 Mts.)

PETITION PRAYING TO CONSERVE AND REVITALIZE THE DYING RIVERS ACROSS THE COUNTRY

On the 29th of November, 2021, Shri Subhash Chandra Singh presented to the House, a *petition signed by Shri Bibhudhendra Pratap Das, President, Odisha Krushak Mahasangha and Shri Manas Ranjan Baboo, President, Seva Samiti, residents of Bhubaneswar (Odisha) praying to conserve and revitalize the dying rivers across the country.

(Time taken: 01 Minute)

* The petition was admitted by the Chairman, Rajya Sabha on the 9th November, 2021.

REPORT OF THE JOINT COMMITTEE ON THE PERSONAL DATA PROTECTION BILL, 2019

On the 16th of December, 2021, Shri Jairam Ramesh laid on the Table, a copy (in English and Hindi) of the Report of the Joint Committee on the Personal Data Protection Bill, 2019.

(Time taken: 01Minute)

MOTIONS FOR ELECTION/APPOINTMENT OF MEMBERS TO VARIOUS COMMITTEES/BODIES

Sl. No.	Date	Name of the Committee/Body	<u>Time taken</u> <u>Hrs. Mts.</u>
1.	01-12-2021	Court of the University of Allahabad	0-01
2.	10-12-2021	Agricultural and Processed Food Products Export Development Authority	0-01
3.	14-12-2021	All India Institute of Medical Sciences (AIIMS), Vijaypur (J&K).	0-01
4.	-do-	Tobacco Board	0-01
5.	15-12-2021	Council of the Indian Institute of Science, Bangalore	0-01
6.	15-12-2021	Central Silk Board	0-01
7.	17-12-2021	Council of the National Institutes of Food Technology, Entrepreneurship and Management (NIFTEM).	0-01
8.	20-12-2021	Joint Committee on the Biological Diversity (Amendment) Bill, 2021	0-01
9.	21-12-2021	Tea Board	0-01
10.	-do-	Welfare of Other Backward Classes (OBCs)	0-01
Total :			0-10

MESSAGES FROM THE LOK SABHA — REPORTED/ GOVERNMENT BILLS — LAID ON THE TABLE

Secretary-General reported to the Rajya Sabha, 14 messages received from the Lok Sabha and laid on the Table, 9 Government Bills, as passed by the Lok Sabha, during the Session.

(Time taken: 10 Mts.)

RESIGNATION BY MEMBERS

(I) On the 29th of November, 2021, the Chairman informed the House that he had received a letter dated the 15th of September, 2021, from Ms. Arpita Ghosh, Member, representing the State of West Bengal, resigning her seat in the Rajya Sabha and that he had accepted her resignation with effect from the 15th of September, 2021.

(II) On the 6th of December, 2021, the Chairman informed the House that he had received a letter dated the 2nd of December, 2021, from Dr. Banda Prakash, Member, representing the State of Telangana, resigning his seat in the Rajya Sabha *w.e.f.* the 4th of December, 2021 and that he had accepted his resignation from that date.

(Total Time taken: 02 Mts.)

LEAVE OF ABSENCE

The following Members were granted leave of absence during the Session on the dates and for the period as mentioned against each:—

S. No.	Name of Member	State	Date of grant of Leave of Absence	Period of Absence
1.	Maharaja Sanajaoba Leishemba	Manipur	01-12-2021	29 th November to 10 th December, 2021.
2.	Dr. Manmohan Singh	Rajasthan	02-12-2021	*29 th November to 23 rd December, 2021.

* However, the House was adjourned *sine-die* on the 22nd of December, 2021.

3.	Dr. Mahendra Prasad	Bihar	06-12-2021	*29 th November to 23 rd December, 2021.
4.	Ms. Saroj Pandey	Chhattisgarh	14-12-2021	*29 th November to 23 rd December, 2021.
Total :				0-03

RECOMMENDATIONS OF THE BUSINESS ADVISORY COMMITTEE

2 Meetings of the Business Advisory Committee were held during the Session to allocate time for Government Legislative and other Business. Recommendations of the Committee were reported to the House on the dates, as mentioned below: —

Sl. No.	Date of BAC Meeting	Date of announcement of the recommendations of BAC in the House	<u>Time taken</u> Hrs. Mts.
1.	29-11-2021	30-11-2021	0-02
2.	20-12-2021	21-12-2021	0-01
Total:			0-03

STATEMENTS REGARDING GOVERNMENT BUSINESS

3 Statements regarding Government Business were made in the House on the following dates during the Session: —

Sl. No.	Date	<u>Time taken</u> Hrs. Mts.
1.	03-12-2021	0-02
2.	10-12-2021	0-02
3.	17-12-2021	0-01
Total:		0-05

ANNOUNCEMENTS BY THE CHAIR

(I) On the 29th of November, 2021, the Chairman made the following announcement:—

"Hon. Members may kindly note that due to Corona pandemic the normal seating arrangement with fixed Seat/Division Nos. has been dispensed with in this Session also as was done in the previous Session. Members will be seated in Rajya Sabha Chamber and Galleries. The number of seats for each party at both places, has been fixed as per their numerical strength for allocation amongst their Members by the respective parties. Seats earmarked for the Parties/Groups have already been communicated to their Leaders.

While every Member seated in the Rajya Sabha Chamber will have a sound console with microphone on the allotted seat, some of the Members sitting in the Galleries may not find the microphone and the sound console system on their seats. However, in order to facilitate their participation in the proceedings, one seat in each Gallery has been kept vacant to which these Members can come and speak when called by the Chair.

Members who are sitting in the Galleries when called to speak may first identify them by raising their hands and also announcing the place i.e. Gallery Number from where they are speaking before taking part in a discussion so that they could be identified easily. For the sake of reaching out to people through proper voice, Members are also permitted to speak while sitting. This is not done normally but being followed since the 252nd Session in view of the staggered seating arrangements."

(II) On the 17th of December, 2021, the Chairman announced that he had held discussions with the Leader of the House and some senior Members of the Opposition to arrive at a consensus to run the House smoothly and that in order to facilitate further discussions amongst them, he is adjourning the House for the day (at 11:17 a.m.).

(III) On the 22nd of December, 2021, the Chairman made an announcement that the answers to Questions entered in both (Starred and Unstarred) lists for that day are treated as laid.

(Total Time taken: 03 Mts.)

OBSERVATIONS BY THE CHAIR

(I) On the 30th of November, 2021, the Chairman made some observations *inter-alia* mentioning the facts leading to the suspension of 12 Members from the service of the House for the remainder of the current Session on a motion adopted by the House yesterday, the 29th November, 2021. Recalling the unruly conduct of some Members during the previous (254th) Session, the Chairman expressed hope that Members would participate in debates and discussions during the current Session and do justice to the mandate given by the people to them as well as to this House.

(II) On the 2nd of December, 2021, the Chairman made the following observations:—

"Hon'ble Members, this is the fourth sitting of the first session of this august House in the 75th year of our hard fought Independence. The House could not transact any business during the last three days.

The people of India gave themselves the Constitution of India that stipulated democracy as the instrument of nation building as per the dreams of freedom fighters and the vision of makers of the sacred Constitution. The Constitution cast a huge responsibility on the legislatures and elected representatives of the people.

Since I can't go public with my anguish in any other way, the only platform to share my anguish and thoughts is to speak in the House

Some of the respected leaders and Members of this august House, in their wisdom, chose to describe the suspension of 12 members as 'undemocratic'. I have struggled to understand if there was any justification in that kind of a narrative being propagated but could not.

The latest suspension is not the first time to have happened. Such suspension of Members, starting in 1962 happened on 11 occasions till 2010, further to a Motion moved by the Governments of the day. Were all of them undemocratic? If so, why it was resorted to so many times?

The Rules of Procedure and Conduct of Business in the Council of States clearly provide for suspension of Members for disrupting the proceedings of the House and for misconduct lowering the dignity of the House, under Rules 255 and 256.

The reasons for the latest suspensions were in the public domain and the Minister of Parliamentary Affairs gave the reasons while moving the Motion for suspension on the first day of this session. I don't want again to recall those forgettable acts of misconduct during the last monsoon session that laid the ground for the latest suspensions.

While calling this suspension as undemocratic both within and outside the House, not even a word is being said about the reasons given for the suspension, the disdainful conduct of some Members during the last session, which I have categorically called as 'acts of sacrilege' on the last day of last session.

Unfortunately, a message is sought to be sent out that 'sacrilege' of the House is democratic but action against such sacrilege is undemocratic. I am sure people of the country would not buy this new norms of democracy.

Hon'ble Members, there were suspensions in the past and some of them were revoked prematurely further to the errant Members regretting their acts of misconduct in the House.

I am deeply pained to know from media reports of categorical refusals to express any regret for the acts of misconduct during the last session that led to this round of suspensions. Then what is the way forward?

You don't want to regret your misconduct but insist on revoking the decision of this House taken as per due process stipulated under the Rules of the House. Does this amount to upholding the principles of democracy?

Leader of the House has stated in this House that revocation of suspension could be considered if the concerned express regret for what was done in the House during the last session.

Deputy Chairman has urged both the sides to talk it out and do the needful to move forward to enable normal functioning of the House.

It is human to err and it is also human to make amends. One can not refuse to amend and insist on glossing over the wrong doings.

Suspensions, either in the past or now, are only the expression of disapproval of the acts of misconduct of some Members by the House. Disapproval of undemocratic conduct in the House can't be decried as undemocratic, for sure.

I urge both the sides of this august House to talk it out and let the House do it's mandated job."

(III) On the 8th of December, 2021, the Chairman made some observations regarding continued disruption of proceedings of the House by some Members due to which other Members are being denied the opportunity to raise Matters with Permission (Zero Hour submissions) and Special Mentions on issues of public importance. He reiterated his earlier suggestion that the Leader of the House, Leader of the Opposition, Leaders of other parties and Minister of Parliamentary Affairs may hold meetings to discuss and resolve the deadlock so that the House may functions in an orderly manner.

(IV) On the 15th of December, 2021, the Deputy Chairman made the following observations:—

"Hon'ble Members, when the House met this morning, Shri Anand Sharma, Deputy Leader of the Indian National Congress gave a notice to the Hon'ble Chairman, Rajya Sabha of his intention to move a Motion for termination of the suspension of the 12 Members of the Rajya Sabha under the proviso to rule 256(2), who were earlier suspended by the House on 29th November, 2021.

He raised this matter in the House also immediately after laying of papers. On his persistent demand, Hon'ble Chairman observed that "he will examine the notice given by Shri Anand Sharma".

I have now been informed by Hon'ble Chairman that Notice given by Shri Anand Sharma is not accompanied by the Motion which he intends to move in the House and as such the Notice given by Shri Anand Sharma is inadmissible.

I may also add here that a motion can be moved in the House by any Member with the consent of Hon'ble Chairman only".

(V) On the 17th of December, 2021, the Chairman made an observation that those Ministers who have given notice to lay papers on the Table of the House should not be absent when called by the Chair. However, if they have any exigency they may approach the Chair and seek permission in advance to authorize any other Minister to lay the papers on their behalf.

(Total Time taken: 20 Mts.)

SUSPENSION OF MEMBERS

(I) *On 29th November, 2021 on a motion moved by Shri Pralhad Joshi, Minister of Parliamentary Affairs, Minister of Coal and Minister of Mines and adopted by the House, the following Members were suspended from the service of the House for the remaining part of the Session:—

1. Shri Elamaram Kareem
2. Shrimati Phulo Devi Netam
3. Shrimati Chhaya Verma
4. Shri Ripun Bora
5. Shri Binoy Viswam
6. Shri Rajmani Patel
7. Ms. Dola Sen
8. Shrimati Shanta Chhetri
9. Shri Syed Nasir Hussain
10. Shrimati Priyanka Chaturvedi
11. Shri Anil Desai
12. Shri Akhilesh Prasad Singh

(II) On the 21st of December, 2021, on a motion moved by Shri V. Muraleedharan, Minister of State in the Ministry of External Affairs and Ministry of Parliamentary Affairs and adopted by the House, Shri Derek O' Brien, Member was suspended from the service of the House for the remaining part of the Session.

(Time taken: 04 Mts.)

RULING BY THE CHAIR

On the 8th of December, 2021, the Deputy Chairman gave the following ruling:—

"Hon'ble Members, on 2nd December, 2021 Shri Anand Sharma, Deputy Leader of INC in Rajya Sabha raised a Point of Order referring to article 85 of the Constitution. He *inter-alia* stated that the previous (254th) Session which was

For Reference and Record

- On the 30th of November, 2021, the Leader of the House made some observations about the motion adopted by the House on 29th November, 2021 for the suspension of 12 Members from the service of the House for the remaining part of the Session.

adjourned *sine die* on the 11th August, 2021 was prorogued by the Hon'ble President on the 31st August, 2021. Further, the current Session was summoned by the Hon'ble President with first sitting on 29th November, 2021. He sought clarification whether the prorogation of the previous Session was in order and if so, whether the current (255th) Session of Rajya Sabha is a separate Session or a continuation of the previous (254th) Session.

As we all are aware, the term "Session" is not defined in either the Constitution or in the Rules of Procedure and Conduct of Business in the Council of States (Rajya Sabha). However, in parliamentary parlance, a Session of the Rajya Sabha commences on the date and time mentioned in the Summoning Order of the Hon'ble President and ends with the day on which he prorogues the House. Therefore, there is no question of any doubt on the point raised by Shri Anand Sharma whether this Session is a separate one or a continuation of the previous Session of Rajya Sabha. I may also add that the Chair is not mandated to decide whether the prorogation of a Session by the Hon'ble President is in order or not. All I can say is that due procedure was followed in obtaining prorogation orders of the Hon'ble President.

Be that as it may, as per article 83 of the Constitution regarding the duration of the Houses of Parliament, Rajya Sabha is not subject to dissolution unlike the Lok Sabha which may be dissolved or which may continue for five years from the date appointed, whichever is earlier".

(Time taken: 02 Mts.)

MATTERS RAISED WITH PERMISSION

I. On the 30th of November, 2021:—

(1) Shri G. K. Vasana raised a matter regarding heavy rains in Tamil Nadu.

(2) Shri K. C. Ramamurthy raised a matter regarding unprecedented heavy rainfall and damage in Bengaluru and request for intervention and assistance of Central Government.

(3) Shri V. Vijayasai Reddy raised a matter regarding need to provide financial assistance to Andhra Pradesh for losses due to heavy rains and floods.

Dr. C. M. Ramesh also spoke.

(4) Shri Luizinho Joaquim Faleiro raised a matter regarding deterioration of the condition of environment of Goa.

(5) Shri Subhash Chandra Singh raised a matter regarding minimum wage as per the Seventh Pay Commission to Anganwadi workers.

(6) Dr. Narendra Jadhav raised a matter regarding need to provide booster COVID-19 vaccine doses.

(7) Ch. Sukhram Singh Yadav raised a matter regarding need to conserve the historical fort of Raja Yayati at Jajmau in Kanpur, Uttar Pradesh.

(8) Shri Mahesh Poddar raised a matter regarding need to promote production of bricks etc, using fly ash produced by power plants.

(9) Dr. Amar Patnaik raised a matter regarding need to increase Odisha's labour budget under the MNREGA to 25 crore person days for the year 2021-22.

(10) Shri Hardwar Dubey raised a matter regarding problems being faced by PVC pipe fitting industry and MSME sector.

II. On the 3rd of December, 2021:—

(11) Dr. Sonal Mansingh raised a matter regarding need for filling vacancies in various organizations under the Ministry of Culture for making Azadi Ka Amrit Mahotsav more effective.

(12) Shri Abdul Wahab raised a matter regarding need to remember martyrs belonging to all States in the freedom struggle on the occasion of Azadi Ka Amrit Mahotsav.

(13) Shri Kanakamedala Ravindra Kumar raised a matter regarding need for intervention by the Central Government to resolve the issue of three capitals of Andhra Pradesh.

(14) Shri Vishambhar Prasad Nishad raised a matter regarding restoration of student union elections in the Central University at Prayagraj in Uttar Pradesh.

(15) Shri K. Vanlalvena raised a matter regarding death of pigs due to African Swine Fever (ASF) in Mizoram.

(16) Shri Vaiko raised a matter regarding need to give official language status to all the languages in the Eighth Schedule to the Constitution.

(17) Shri Prasanna Acharya raised a matter regarding stoppage of procurement of par-boiled rice from the States like Odisha.

(18) Dr. V. Sivadasan raised a matter regarding need for giving proper share of tax revenue to State Governments and Panchayati Raj Institutions.

(19) Shri Sanjay Singh raised a matter regarding leakage of Teaching Eligibility Test (TET) exam paper in Uttar Pradesh.

(20) Shri Ajay Pratap Singh raised a matter regarding increase in prices of sand in Madhya Pradesh.

(21) Shri Sujeet Kumar raised a matter regarding poor mobile network/internet connectivity hampering the education of tribal children in Kalahandi, Balangir and Koraput (KBK) region.

(22) Shri Rakesh Sinha raised a matter regarding need for issuance of monographs by Publications Division and National Book Trust on authors, journalists, newspaper and magazines on 75th year of Independence.

(23) Shri Syed Zafar Islam raised a matter regarding need for enrollment of more economically weak persons under the *Ayushman Bharat Yojana*.

(24) Shri Sushil Kumar Modi raised a matter regarding need to regulate online gaming industry.

(25) Shri Shiv Pratap Shukla raised a matter regarding need to increase the income limit for Economic Weaker Section (EWS) category.

(26) Shri Vijay Pal Singh Tomar raised a matter regarding issue of overcharging by Jan Suvidha Kendras in rural areas.

(27) Shrimati Mamata Mohanta raised a matter regarding need for environmental clearance for expansion/ construction of Ghat Road (Bangriposi valley, Mayurbhanj district in Odisha) on NH-49.

III. On the 8th of December, 2021:—

(28) Shri K.G. Kenye raised a matter regarding killing of civilians in Nagaland.

(29) Dr. Wanweiroy Kharlukhi raised a matter regarding holding of NEET PG counselling without delay.

(30) Shri Ram Nath Thakur raised a matter regarding Omicron COVID-19 variant.

(31) Shri V. Vijayasai Reddy raised a matter regarding need to form a Joint Parliamentary Committee on Minimum Support Price.

(32) Shri Sushil Kumar Modi raised a matter regarding need to remove the exclusive quota for Members of Parliament in admission to Kendriya Vidyalayas.

(33) Shri Kanakamedala Ravindra Kumar raised a matter regarding diversion of funds from Centrally Sponsored Scheme (CSS) and renaming of welfare schemes announced by Government in some States including Andhra Pradesh.

IV. On the 9th of December, 2021:—

(34) Shri Ajay Pratap Singh raised a matter regarding boundary dispute between revenue land and forest land in Madhya Pradesh.

(35) Dr. Narendra Jadhav raised a matter regarding need to constitute All India Judicial Services.

(36) Dr. Amar Patnaik raised a matter regarding need to make national competitive exams inclusive for students from underprivileged backgrounds.

(37) Shri Birendra Prasad Baishya raised a matter regarding construction of large number of dams at the source of river Brahmaputra by China.

(38) Shri Harnath Singh Yadav raised a matter regarding need to repeal the Places of Worship (Special Provisions) Act, 1991.

(39) Shri Prasanna Acharya raised a matter regarding India's rank in Global Hunger Index and severe malnutrition in children particularly amongst girls in tribal areas.

(40) Dr. Ashok Bajpai raised a matter regarding need for creation of Integrated Tri Service Theatre Command to secure international borders.

(41) Shrimati Roopa Ganguly raised a matter regarding need for introduction of proportionality system and revision of quota for Rajya Sabha Members for admissions in Kendriya Vidyalayas.

(42) Dr. Vikas Mahatme raised a matter regarding need to ensure representation of OBCs in local bodies in Maharashtra.

(43) Shrimati Sampatiya Uikey raised a matter regarding need to include the contribution of tribal leaders of freedom struggle in the curriculum of schools and universities.

(44) Shri S. Selvaganabathy raised a matter regarding need for giving interim financial assistance to Puducherry in view of damages caused there due to heavy floods.

(45) Dr. Fauzia Khan raised a matter regarding need for legislation to control Jat/Khap Panchayats.

V. On the 10th of December, 2021:—

(46) Shri Rakesh Sinha raised a matter regarding collection and digitization of ancient manuscripts.

(47) Shri Kanakamedala Ravindra Kumar raised a matter regarding creation and establishment of new South Coast Railway Zone with headquarters at Visakhapatnam in Andhra Pradesh.

Shri Ashwini Vaishnav, Minister of Railways, Minister of Communications and Minister of Electronics and Information Technology, responded.

(48) Shri Prashanta Nanda raised a matter regarding non-inclusion of hydrophilic crops like paddy *etc.* for benefits under the *Pradhan Mantri Fasal Bima Yojana* (PMFBY).

(49) Shri Rewati Raman Singh raised a matter regarding provision of latest state of the art facilities at Motilal Nehru Medical College in Prayagraj in the wake of cases of Omicron Corona variant.

(50) Dr. Narendra Jadhav raised a matter regarding need to acknowledge waste collectors as labourers under Solid Waste Management (SWM) Rules, 2016.

(51) Shri Neeraj Dangi raised a matter regarding revision of subsidy amount for BPL families of SC community under the Central Scheme of Special Assistance.

(52) Shri G. C. Chandrasekhar raised a matter regarding allocation of funds for classical Kannada language.

(53) Shri P. Wilson raised a matter regarding increase in the prices of yarn and cotton affecting the Textile industries in Tamil Nadu.

(54) Shrimati Rajani Ashokrao Patil raised a matter regarding the decision for holding elections to OBC seats in Nagar Panchayat elections in Maharashtra.

(55) Shri K. C. Ramamurthy raised a matter regarding need to pay more attention on psychiatric disorders.

(56) Shri K. T. S. Tulsi raised a matter regarding unabated deaths caused due to manual scavenging.

(57) Shri Suresh Gopi raised a matter regarding Type- 1 diabetes in children and their inclusion in the priority category for vaccination against COVID-19 and also its inclusion in the list of conditions under National Policy for Rare Diseases.

(58) Shri Ramji raised a matter regarding atrocities against people belonging to a specific community.

(59) Shri G. V. L. Narasimha Rao raised a matter regarding non-implementation of sanctioned railway projects in Andhra Pradesh.

(60) Shri Sanjay Singh raised a matter regarding incident of exploitation of girls at a Private School in Muzaffarnagar of Uttar Pradesh.

(61) Shri Kumar Ketkar raised a matter regarding contribution of manufacturing sector to GDP.

VI. On the 13th of December, 2021:—

(62) Shrimati Jharna Das Baidya raised a matter regarding lack of computers and internet facilities in schools across the country.

VII. On the 14th of December, 2021:—

(63) Shri Harnath Singh Yadav raised a matter regarding increasing illegal religious conversions in the country.

(64) Shri Y. S. Chowdary raised a matter regarding need to pay compensation to the farmers whose crops were damaged in the recent cyclone in Andhra Pradesh.

(65) Shri K. Vanlalvena raised a matter regarding Myanmar refugees in Mizoram.

(66) Shri V. Vijayasai Reddy raised a matter regarding need to establish Mega Integrated Textile Region and Apparel (MITRA) Park in Kopparthi, Kadapa district of Andhra Pradesh.

(67) *Shrimati Jaya Bachchan raised a matter regarding conservation and use of traditional practices in new constructions in public space.

(68) Shri Kanakamedala Ravindra Kumar raised a matter regarding need to investigate the incident caused due to dam induced flood disaster in Andhra Pradesh.

(69) Dr. Narendra Jadhav raised a matter regarding need to regulate, subsidise and fix a price ceiling on the cardiovascular surgeries and pacemaker surgeries.

(70) Shri G. K. Vasani raised a matter regarding inclusion of Narikurava Community in Tamil Nadu in the Scheduled Tribes list.

(71) Shri Sukhendu Sekhar Ray raised a matter regarding heavy losses to the PSU Banks.

(72) Shri Ramji raised a matter regarding discrimination against students belonging to SC/ST community.

(73) Shrimati Mamata Mohanta raised a matter regarding need for revision of compensation amount under the *Jatiya Parivar Mangala Yojana* in Odisha.

(74) Lt. Gen. (Dr.) D. P. Vats (Retd.) raised a matter regarding biases over functioning against *Khap Panchayats*.

(75) Shri Md. Nadimul Haque raised a matter regarding impact of inflation on poor and middle class.

(76) Shri Vijay Pal Singh Tomar raised a matter regarding exploitation of farmers in procurement of paddy throughout the country.

(77) Shri Sushil Kumar Modi raised a matter regarding need to direct social media companies to allocate specific budget to flag problematic content on their platform and its removal.

(78) Shri S. Selvaganabathy raised a matter regarding need for 25% reservation for the residents of Puducherry in Pondicherry University.

* On her request, the Chairman permitted the Member to lay the submission as a special case, due to din in the House.

(79) Shri Sambhaji Chhatrapati raised a matter regarding excavation of important sites by the Archaeological Survey of India.

(80) Shri Rakesh Sinha raised a matter regarding need to celebrate the role of 15 women representatives in the Constituent Assembly on the occasion of 75th year of Indian Independence.

VIII. On the 15th of December, 2021:—

(81) Dr. Sasmit Patra raised a matter regarding need for additional housing units under the *Pradhan Mantri Aawas Yojana (Gramin)* for the State of Odisha.

IX. On the 20th of December, 2021:—

(82) Shri Ram Nath Thakur raised a matter regarding need to take effective steps to curb pollution in and around Delhi.

(Total Time taken: 3 Hrs. & 14 Mts.)

QUESTIONS

261 Starred Questions were put down in the Lists of Questions for Oral Answers, out of which 57 Questions were orally answered and answers to the remaining ones were laid on the Table of the House.

(Time taken: 6 Hrs. & 43 Mts.)

2824 Unstarred Questions were also put down in the Lists of Questions and written answers in respect thereof were laid on the Table of the House.

STATEMENTS BY MINISTERS

(I) 2 *Suo moto* Statements were made in the House by Ministers during the Session:—

S. No.	Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> Hrs. Mts.
1.	06-12-2021	"Incident of firing in Mon District of Nagaland on 4 th December, 2021".	Shri Amit Shah	0-05
2.	09-12-2021	Unfortunate crash of the military helicopter with General Bipin Rawat, Chief of Defence Staff, his spouse and other Armed Forces personnel onboard on the 8th of December 2021 in Tamil Nadu.	Shri Raj Nath Singh	0-04
			Total:	<u>0-09</u>

(II) The following Statements were laid on the Table, by Ministers in pursuance of the Direction of the Chairman, Rajya Sabha, dated the 24th September, 2004 in accordance with the provisions of Rule 266 of the Rules of Procedure and Conduct of Business in the Council of States: —

Sl. No.	Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> Hrs. Mts.
1.	01-12-2021	Status of implementation of recommendations contained in the Forty-sixth Report of the Department-related Parliamentary Standing Committee on Rural Development on Demands for Grants (2018-19) pertaining to the Department of Rural Development, Ministry of Rural Development.	Sadhvi Niranjana Jyoti	0-01
2.	-do-	Status of implementation of recommendations contained in the Fourth Report of the Department-related Parliamentary Standing Committee on Rural Development on Demands for Grants (2020-21) pertaining to the Department of Rural Development, Ministry of Rural Development.		

3.	06-12-2021	Status of implementation of recommendations contained in the Two Hundred and Fifty-first Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on the Demands for Grants (2017-18) of the Ministry of Civil Aviation.	}	General (Retd.) V. K. Singh	0-01
4.	-do-	Status of implementation of recommendations contained in the Two Hundred and Sixty-third Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on the Demands for Grants (2018-19) of the Ministry of Civil Aviation.			
5.	-do-	Status of implementation of recommendations contained in the Two Hundred and Seventy-sixth Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on the Demands for Grants (2020-21) of the Ministry of Civil Aviation.			
6.	-do-	Status of implementation of recommendations contained in the Twenty-sixth Report of the Department-related Parliamentary Standing Committee on Finance on the Demands for Grants (2021-22) pertaining to the Department of Revenue, Ministry of Finance.		Shri V. Muraleedharan	0-01

Sl. No.	Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> Hrs. Mts.
7.	08-12-2021	Status of implementation of recommendations contained in the Sixteenth Report of the Department-related Parliamentary Standing Committee on Rural Development (2015-16) (16 th Lok Sabha) on "BPL Survey (currently Socio Economic and Caste Census (SECC), 2011)" pertaining to the Department of Rural Development, Ministry of Rural Development.	Sadhvi Niranjana Jyoti	0-01
8.	-do-	Status of implementation of recommendations contained in the Three Hundred and Twenty-ninth Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports on the Action Taken by the Government on the observations/recommendations contained in its Three Hundred and Twenty-fourth Report on the Demands for Grants (2021-22) pertaining to the Department of Higher Education, Ministry of Education.	Dr. Subhas Sarkar	

9.	10-12-2021	Status of implementation of recommendations contained in the Sixth Report of the Department-related Parliamentary Standing Committee on Railways (17 th Lok Sabha) on "Passenger Amenities including Modernization of Railway Stations".	Shri Danve Raosaheb Dadarao	} 0-01
10.	-do-	Status of implementation of observations/recommendations contained in the Twenty-Eighth Report of the Department-related Parliamentary Standing Committee on Agriculture on Demands for Grants (2021-22) pertaining to the Department of Animal Husbandry and Dairying, Ministry of Fisheries, Animal Husbandry and Dairying.	Dr. Sanjeev Kumar Balyan	
11.	-do-	Status of implementation of recommendations/observations contained in the Twenty-second Report of the Department-related Parliamentary Standing Committee on Information Technology on Demands for Grants (2021-22) pertaining to the Department of Posts, Ministry of Communications.	Shri Devusinh Chauhan	
12.	13-12-2021	Status of implementation of recommendations contained in the Twenty-first Report of the Department-related Parliamentary Standing Committee on Coal and Steel (2020-21) (Seventeenth Lok Sabha) on "Safety Management and Practices in Steel PSUs" pertaining to the Ministry of Steel.	Shri Faggansingh Kulaste	—

Sl. No.	Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> Hrs. Mts.
13.	15-12-2021	Status of implementation of recommendations/observations contained in the Two Hundred and Twenty-ninth Report of the Department-related Parliamentary Standing Committee on Home Affairs on "Management of Covid-19 Pandemic and related issues".	Shri Nityanand Rai	0-01
14.	16-12-2021	Status of implementation of recommendations contained in the Two Hundred and Eighty-fifth Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants (2020-21) pertaining to the Ministry of Road Transport and Highways.	General (Retd.) V. K. Singh	0-01
15.	-do-	Status of implementation of recommendations contained in the Two Hundred and Eighty-seventh Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants (2021-22) pertaining to the Ministry of Road Transport and Highways.		
16.	-do-	Status of implementation of recommendations/ observations contained in the Two Hundred and Eighty-fourth Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on the Action Taken by the Government on the recommendations contained in its Two Hundred and Seventy-fifth Report on Demands for Grants (2020-21) pertaining to the Ministry of Tourism.		

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| 17. | 17-12-2021 | Status of implementation of observations/recommendations contained in the One Hundred and Eighteenth and One Hundred and Twenty-fifth Reports of the Department-related Parliamentary Standing Committee on Health and Family Welfare on Demands for Grants (2020-21) (Demand No. 42) pertaining to the Department of Health and Family Welfare, Ministry of Health and Family Welfare. | } Dr. Bharati Pravin Pawar | } 0-01 |
| 18. | -do- | Status of implementation of observations/recommendations contained in the One Hundred and Nineteenth and One Hundred and Twenty-fourth Reports of the Department-related Parliamentary Standing Committee on Health and Family Welfare on Demands for Grants (2020-21) (Demand No. 43) pertaining to the Department of Health Research, Ministry of Health and Family Welfare. | | |
| 19. | -do- | Status of implementation of recommendations/ observations contained in the One Hundred and Fifty-fifth Report of the Department-related Parliamentary Standing Committee on Commerce on the Action Taken by the Government on the recommendations/observations contained in its One Hundred and Fiftieth Report on 'Export of Organic Products: Challenges and Opportunities'. | } Shrimati Anupriya Singh Patel | |

Sl. No.	Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> Hrs. Mts.
20.	17-12-2021	Status of implementation of recommendations contained in the First Report of the Department-related Parliamentary Standing Committee on Labour, Textiles and Skill Development on Demands for Grants (2019-20) pertaining to the Ministry of Labour and Employment.	Shri Rameswar Teli	0-01
21.	-do-	Status of implementation of recommendations contained in the Fifth Report of the Department-related Parliamentary Standing Committee on Labour, Textiles and Skill Development on Demands for Grants (2020-21) pertaining to the Ministry of Labour and Employment.		
22.	-do-	Status of implementation of recommendations contained in the Seventeenth Report of the Department-related Parliamentary Standing Committee on Labour, Textiles and Skill Development on Demands for Grants (2021-22) pertaining to the Ministry of Labour and Employment.		
23.	-do-	Status of implementation of recommendations/observations contained in the Twenty-first Report of the Department-related Parliamentary Standing Committee on Information Technology on "India's Preparedness for 5G" pertaining to the Department of Telecommunications, Ministry of Communications.	Shri Devusinh Chauhan	

24.	17-12-2021	Status of implementation of recommendations/observations contained in the Twenty-third Report of the Department-related Parliamentary Standing Committee on Communications and Information Technology on Demands for Grants (2021-22) pertaining to the Department of Telecommunications, Ministry of Communications.	Shri Devusinh Chauhan	} —
25.	20-12-2021	Status of implementation of recommendations contained in the Three Hundred and Fourth Report of the Department-related Parliamentary Standing Committee on Industry on Demands for Grants (2021-22) pertaining to the Ministry of Micro, Small and Medium Enterprises.	Shri Bhanu Pratap Singh Verma	0-01
26.	21-12-2021	Status of implementation of recommendations contained in the Two Hundred and Eighty-third Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants (2020-21) pertaining to the Ministry of Ports, Shipping and Waterways.	Shri Shantanu Thakur	0-01
27.	22-12-2021	Status of implementation of recommendations contained in the Fifth Report of the Department-related Parliamentary Standing Committee on Urban Development on Demands for Grants (2021-22) pertaining to the Ministry of Housing and Urban Affairs.	Shri Hardeep Singh Puri	} —

Sl. No.	Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> Hrs. Mts.
28.	22-12-2021	Status of implementation of recommendations contained in the Thirteenth Report of the Department-related Parliamentary Standing Committee on Rural Development on Demands for Grants (2021-22) pertaining to the Department of Rural Development, Ministry of Rural Development.	Shri Faggan Singh Kulaste	0-01
29.	-do-	Status of implementation of recommendations contained in the Two Hundred and Seventy-fourth Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on 'Fellowships, Grants, Pensions and Schemes administered by the Ministry of Culture'.	Shri V. Muraleedharan	
30.	-do-	Status of implementation of recommendations contained in the Two Hundred and Eighty-ninth Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants (2021-22) pertaining to the Ministry of Culture.		
31.	-do-	Status of implementation of recommendations contained in the Two Hundred and Ninety-ninth Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the observations/recommendations contained in its Two Hundred and Eighty-ninth Report on Demands for Grants (2021-22) pertaining to the Ministry of Culture.		

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| 32. | 22-12-2021 | Status of implementation of recommendations contained in the Three Hundred and Second Report of the Department-related Parliamentary Standing Committee on Industry on Demands for Grants (2020-21) pertaining to the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises. | } Shri Krishan Pal | } 0-01 |
| 33. | -do- | Status of implementation of recommendations contained in the Three Hundred and Sixth Report of the Department-related Parliamentary Standing Committee on Industry on Demands for Grants (2021-22) pertaining to the Ministry of Heavy Industries. | | |
| 34. | -do- | Status of implementation of recommendations contained in the One Hundred and Fifty-eighth Report of the Department-related Parliamentary Standing Committee on Commerce on 'Attracting Investment in Post Covid Economy : Challenges and Opportunities for India' pertaining to the Department for Promotion of Industry and Internal Trade (DPIIT), Ministry of Commerce and Industry. | } Shri Som Parkash | |

Sl. No.	Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> Hrs. Mts.
35.	22-12-2021	Status of implementation of recommendations contained in the One Hundred and Sixty-third Report of the Department-related Parliamentary Standing Committee on Commerce on Action Taken by the Government on the observations/recommendations contained in its One Hundred and Fifty-eighth Report on 'Attracting Investment in Post Covid Economy : Challenges and Opportunities for India' pertaining to the Department for Promotion of Industry and Internal Trade (DPIIT), Ministry of Commerce and Industry.	—	—
36.	-do-	Status of implementation of recommendations contained in the Two Hundred and Sixty-second Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on 'Development of Buddhist Circuit in India'.	Shri V. Muraleedharan	
37.	-do-	Status of implementation of recommendations contained in the Two Hundred and Seventy-third Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the observations/recommendations contained in its Two Hundred and Sixty-second Report on 'Development of Buddhist Circuit in India'.		
Total:				0-13

SPECIAL MENTIONS

The following 65 Special Mentions on Matters of Public Importance were made/laid by Members during the Session:—

Sl. No.	Date	Name of the Member	Subject	<u>Time taken</u> Hrs.Mts.
1.	30-11-2021	Shri Ram Nath Thakur	Demand to formulate a policy for granting bail to under-trials languishing in jails.	0-05
2.	-do-	Shri Vishambhar Prasad Nishad	Demand to restore Old Pension Scheme for government employees.	
3.	-do-	Shrimati Seema Dwivedi	Demand for early resolution of All-India strike by Junior Resident doctors.	
*4.	02-12-2021	Shri P. Wilson	Demand to establish permanent regional benches of the Supreme Court.	0-02
*5.	-do-	Shri Mahesh Poddar	Demand for smooth passage of Indian trucks at Petrapole - Benapole crossing of Indo-Bangladesh border.	
*6.	-do-	Dr. C.M. Ramesh	Demand for urgent steps for linking of rivers in the country.	
7.	-do-	Shri Md. Nadimul Haque	Demand to re-open Ghare Baire Museum in Kolkata.	0-02

* Laid.

Sl. No.	Date	Name of the Member	Subject	<u>Time taken</u> Hrs.Mts.
8.	02-12-2021	Shri V. Vijayasai Reddy	Demand to conduct Socio Economic Caste Census (SECC) alongwith general census.	0-02
9.	-do-	Shri Rakesh Sinha	Demand to update the list of protected endangered species under the Wildlife Protection Act, 1972.	0-02
10.	-do-	Shri Abir Ranjan Biswas	Demand to address increasing malnutrition in the country.	0-02
11.	03-12-2021	Dr. Sasmit Patra	Demand to open the Aawaas+Mobile App window for inclusion of data of eligible householder of Odisha under the PMAY(G).	0-03
12.	-do-	Dr. Kirodi Lal Meena	Demand for legislation for population control.	0-02
13.	-do-	Dr. Fauzia Khan	Demand for age relaxation for Civil Services Examination aspirants in the wake of Covid pandemic.	0-02
14.	-do-	Shri Prashanta Nanda	Demand for inclusion of new communities in the SC list of Odisha.	0-02
15.	-do-	Shri Brijlal	Demand for establishment of more potato processing plants in Uttar Pradesh.	0-03
16.	08-12-2021	Shri Satish Chandra Dubey	Demand to start special train between Sitamarhi and Ayodhya <i>via</i> Raxaul, Narkatiaganj and Bagaha.	0-02

17.	08-12-2021	Shri G.K. Vasan	Demand to grant Scheduled Tribe status to the Badaga community of Nilgiris district in Tamil Nadu.	0-02
18.	-do-	Shri Vijay Pal Singh Tomar	Demand for mandatory use of NCERT books in CBSE affiliated private schools.	0-01
19.	-do-	Shri Prasanna Acharya	Request to reconsider the decision regarding closing down of terrestrial services of Doordarshan Kendras and AIR Stations including that of Sambalpur in Odisha.	0-03
20.	-do-	Shri Mahesh Poddar	Demand to incorporate financial literacy as an integral part of school curriculum.	0-01
21.	09-12-2021	Shri Suresh Gopi	Demand for adequate health facilities for the tribal community of Attapadi in Kerala.	0-02
22.	-do-	Shri Kailash Soni	Demand for re-demarcation of development blocks in the country for better administration.	0-02
23.	-do-	Shrimati Kanta Kardam	Demand for expansion of Bijli Bamba Bypass Road and construction of a flyover connecting Hapur Road to Delhi Road near Railway crossing in Meerut.	0-02
24.	-do-	Shri Prashanta Nanda	Demand for disaster resilient power infrastructure for coastal areas prone to cyclone disruptions.	0-02
25.	-do-	Shri K.C. Ramamurthy	Need for Uniform Civil Code.	0-02
26.	-do-	Shri Vishambhar Prasad Nishad	Demand to enact a legislation to ensure MSP to farmers.	0-01

Sl. No.	Date	Name of the Member	Subject	<u>Time taken</u> Hrs. Mts.
27.	09-12-2021	Shri M. Shanmugam	Demand to maintain Public Sector Status of HLL Biotech Limited.	0-02
28.	-do-	Shri V. Vijayasai Reddy	Demand for relaxation in rules for additional borrowing of 0.5% of Gross State Domestic Product (GSDP) of Andhra Pradesh by the State.	0-02
29.	-do-	Shri Sanjay Singh	Demand to renew the contract period of 'Prerak Sikshaks' and payment of their dues.	0-02
30.	-do-	Shri Neeraj Dangi	Demand for sanction of funds for acquisition of land for Jodhpur civil airport.	0-02
31.	-do-	Dr. Fauzia Khan	Demand to develop a funding mechanism for the treatment of patients suffering from Group 3 (a) disorders, classified under the National Policy for Rare Diseases, 2021.	0-02
32.	-do-	Dr. L. Hanumanthaiah	Demand to ensure fire safety in hospitals.	0-03
33.	10-12-2021	Shri Harnath Singh Yadav	Demand to connect Etah district in Uttar Pradesh with high speed trains.	0-02
34.	-do-	Dr. Ashok Bajpai	Demand to end Government control over the Hindu <i>mutts</i> and temples.	0-02
35.	-do-	Shri K.J. Alphons	Demand to review the registration procedure for nurses to bring parity with doctors.	0-01

36.	10-12-2021	Shri Brijlal	Demand to establish Kala Namak Rice Export Development Foundation at Siddharthnagar in Uttar Pradesh.	0-02
37.	13-12-2021	Shri Ram Nath Thakur	Demand to fix rates of various treatment and procedures in private hospitals for general public on the lines of CGHS.	0-02
38.	-do-	Shri Neeraj Dangi	Demand to extend the input subsidy and SDRF help to farmers possessing land upto 5 hectares in Desert Development Programme (DDP) Districts of Rajasthan.	0-01
39.	-do-	Shri Ayodhya Rami Reddy Alla	Demand to revise the decision regarding reduction in the borrowing limit of Government of Andhra Pradesh.	0-03
40.	-do-	Shri Sujeet Kumar	Demand to alter fund sharing pattern from 75:25 to 90:10 under the State Disaster Response Fund (SDRF) for Odisha.	0-02
41.	-do-	Shri Sanjay Singh	Demand to protect the Pushkar Brahma Temple in Rajasthan.	0-02
42.	-do-	Dr. Amar Patnaik	Demand to grant 60% of the clean Energy Cess to Odisha.	0-02
43.	-do-	Shri Ajit Kumar Bhuyan	Demand for a special scheme for tackling the perennial problem of floods and soil erosion in Assam.	0-02

Sl. No.	Date	Name of the Member	Subject	<u>Time taken</u> Hrs. Mts.
44.	14-12-2021	Dr. Kirodi Lal Meena	Demand to declare cow as national animal.	0-01
45.	-do-	Shri Mahesh Poddar	Demand to promote the use of Bio-ethanol in the country.	0-02
46.	-do-	Shri Subhas Chandra Bose Pilli	Demand for granting Special Category Status to Andhra Pradesh.	0-01
47.	-do-	Dr. Sasmit Patra	Demand to increase developmental activities to control Left Wing Extremism in Odisha.	0-03
48.	20-12-2021	Shri G.K.Vasan	Need to exempt hand-woven silk product from GST.	0-02
*49.	-do-	Shri Vijay Pal Singh Tomar	Need to designate more nationalized banks as 'Lead Banks' in every district for the Rural Self Employment Training Institutes (RSETIs).	0-01
*50.	-do-	Shri Mahesh Poddar	Need to sensitize PSUs and Private Sector to recruit Type 1 diabetic people.	

*51.	20-12-2021	Shri K.C. Ramamurthy	Need for legislation to regulate the menace of online games.	0-01
*52.	-do-	Shri Tiruchi Siva	Demand for promotion of Siddha Medicine system across the country.	} 0-01
*53.	-do-	Shri Suresh Gopi	Need to continue operations of Bharat Darshan Tourist Trains with the existing tourist packages.	
*54.	-do-	Shri P. Wilson	Need to fix time limit for Governors' assent on the Bills passed by the State Legislatures.	
55.	-do-	Shri Rajendra Gehlot	Need to issue directions to Punjab Government to enforce the orders of NGT and stop pollution in the rivers feeding Indira Gandhi Canal.	0-02
56.	-do-	Shri Kailash Soni	Need to clear the pending dues of employees of United News of India.	0-02
*57.	-do-	Shri Harnath Singh Yadav	Need for formulation of a policy for strict action against the medical insurance companies refusing to settle genuine claims of their customers.	0-01

* Laid.

Sl. No.	Date	Name of the Member	Subject	<u>Time taken</u> Hrs. Mts.
*58.	20-12-2021	Shri Sushil Kumar Modi	Need for regulation of 'Work From Home' in private sector.	} 0-01
*59.	-do-	Shri Ram Chander Jangra	Need to notify ' <i>Lohar</i> ' community of Bihar as Schedule Tribe.	
60.	21-12-2021	Shri Ram Nath Thakur	Need for speedy completion of road projects in Bihar under the <i>Bharatmala Pariyojana</i> .	0-02
*61.	-do-	Shri Abdul Wahab	Need for financial assistance to rehabilitate gulf returnees in Kerala.	} 0-01
*62.	-do-	Shri S. Selvaganabathy	Need for expansion of Puducherry airport.	
*63.	-do-	Dr. Amar Patnaik	Need to include Ho, Santhali, Sambalpuri and Mundari languages in the Eighth Schedule to the Constitution.	0-01

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* Laid.

*64.	21-12-2021	Dr. Sonal Mansingh	Demand for creating awareness about the programmes conducted under the ' <i>Azadi Ka Amrit Mahotsav</i> '.	}	0-01
65.	-do-	Shri G.V.L. Narasimha Rao	Demand for opening of more <i>Jawahar Navodaya Vidyalayas</i> in Andhra Pradesh.		
				Total	1-44

* Laid.

SUPPLEMENTARY DEMANDS FOR GRANTS — LAID ON THE TABLE

Date	Particulars	Minister who Laid on the Table	<u>Time taken</u> Hrs.Mts.
03-12-2021	Supplementary Demands for Grants, 2021-22	Shrimati Nirmala Sitharaman	0-02
Total:			<u>0-02</u>

SHORT DURATION DISCUSSION (*Discussion under Rule 176*)

Date	Name of the Member who raised the discussion	Subject	No. of Speakers	Minister who replied	<u>Time taken</u> Hrs.Mts.
15-12-2021 16-12-2021 20-12-2021	Shri G.K. Vasan	Situation arising out of cases of Omicron variant of COVID-19 virus in the country	4	Dr. Mansukh Mandaviya, <i>Minister of Health and Family Welfare and Minister of Chemicals and Fertilizers</i>	1-18
Total:					1-18

For Reference and Record

Short Duration Discussion on the situation arising out of price rise in the country including the rise in prices of petroleum products was listed on 06-12-2021 in the name of *Leader of Opposition* and others but none of the Members initiated the discussion despite being called by the Chair, hence could not be taken up.

STATUTORY RESOLUTION

Date	Name of the Mover	Subject	No. of Speakers	<u>Time taken</u> Hrs. Mts.	Remarks
20-12-2021	Shri Shaktisinh Gohil	“That this House disapproves the Narcotic Drugs and Psychotropic Substances (Amendment) Ordinance, 2021 (No. 8 of 2021) promulgated by the President of India on 30 th September, 2021.”	—	0-03	Discussed together with the Narcotics Drugs and Psychotropic Substances (Amendment) Bill, 2021, as passed by Lok Sabha The Resolution was negatived. For other details, pl. see item at Sl. No. 10 under the heading "GOVERNMENT LEGISLATIVE BUSINESS".
Total:			0-03		

GOVERNMENT LEGISLATIVE BUSINESS

Sl. No.	Title of the Bill	Date of Introduction/ laying on the Table, as passed by Lok Sabha	Date of discussion in the Rajya Sabha	Minister -in-charge	No. of Speakers	<u>Time allotted</u> Hrs. Mts.	<u>Time taken</u> Hrs. Mts.	Remarks
1.	The Farm Laws Repeal Bill, 2021, as passed by Lok Sabha.	29-11-2021	29-11-2021	Shri Narendra Singh Tomar	1	3-00	0-07	Passed.

Sl. No.	Title of the Bill	Date of Introduction/ laying on the Table, as passed by Lok Sabha	Date of discussion in the Rajya Sabha	Minister -in- charge	No. of Speakers	<u>Time allotted</u> Hrs. Mts.	<u>Time taken</u> Hrs. Mts.	Remarks
2.	The Dam Safety Bill, 2019, as passed by Lok Sabha.	05-08-2019	01-12-2021 02-12-2021	Shri Gajendra Singh Shekhawat	21	2-00	4-14	Discussed together with the amendment moved by Shri Tiruchi Siva for reference of the Bill, to a Select Committee of the Rajya Sabha. The amendment moved by Shri Tiruch Siva for reference of the Bill to a Select Committee of the Rajya Sabha was negatived and the Bill as amended was passed. For other details see item at Sl. No. 1 under the heading "DIVISION".

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|----|--|------------|--------------------------|---------------------------|----|------|------|---|
| 3. | @The Assisted
Reproductive
Technology
(Regulation)
Bill, 2021, as
passed by Lok
Sabha. | 02-12-2021 | 07-12-2021
08-12-2021 | Shri Mansukh
Mandaviya | 14 | 3-00 | 2-21 | Passed. |
| 4. | @The Surrogacy
(Regulation)
Bill, 2020, as
passed by Lok
Sabha and as
reported by the
Select
Committee of
Rajya Sabha. | 05-08-2019 | -do- | | | | | The Bill, as
amended, was
passed. |

@Discussed together.

Sl. No.	Title of the Bill	Date of Introduction/ laying on the Table, as passed by Lok Sabha	Date of discussion in the Rajya Sabha	Minister-in-charge	No. of Speakers	<u>Time allotted</u> Hrs. Mts.	<u>Time taken</u> Hrs. Mts.	Remarks
5.	The National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021, as passed by Lok Sabha.	07-12-2021	09-12-2021	Dr. Mansukh Mandaviya	21	2-00	3-06	Passed.
6.	The High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2021, as passed by Lok Sabha.	08-12-2021	13-12-2021	Shri Kiren Rijiju	17	2-00	3-50	Returned.

7.	The Delhi Special Police Establishment (Amendment) Bill, 2021, as passed by Lok Sabha.	10-12-2021	14-12-2021	Dr. Jitendra Singh	7	3-00	1-04	Passed.
8.	The Central Vigilance Commission (Amendment) Bill, 2021, as passed by Lok Sabha.	-do-	-do-	-do-	9	3-00	1-31	-do-
9.	*The Mediation Bill, 2021.	20-12-2021	—	Prof. S.P. Singh Baghel	—	—	0-03	Introduced.

***For Reference and Record**

After introducing the Bill, Prof. S.P. Singh Baghel, Minister of State in the Ministry of Law and Justice, requested the Chair to refer it to the Department-related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice for examination and report.

Sl. No.	Title of the Bill	Date of Introduction/ laying on the Table, as passed by Lok Sabha	Date of discussion in the Rajya Sabha	Minister-in-charge	No. of Speakers	<u>Time allotted</u> Hrs. Mts.	<u>Time taken</u> Hrs. Mts.	Remarks
10.	The Narcotics Drugs and Psychotropic Substances (Amendment) Bill, 2021, as passed by Lok Sabha.	14-12-2021	20-12-2021	Shrimati Nirmala Sitharaman	14	2-00	1-07	Discussed together with the Statutory Resolution moved by Shri Shaktisinh Gohil. The Resolution was negatived and the Bill was passed. For other details pl. see under the heading "Statutory Resolution."

11. The Election Laws (Amendment) Bill, 2021, as passed by Lok Sabha.	20-12-2021	21-12-2021	Shri Kiren Rijju	11	3-00	0-57	<p>Discussed together with the amendments moved by Shri John Brittas, Shri Tiruchi Siva and Dr. V. Sivadasan.</p> <p>The amendments moved by Shri John Brittas, Shri Tiruchi Siva and Dr. V. Sivadasan were negatived and the Bill was passed.</p>
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Sl. No.	Title of the Bill	Date of Introduction/ laying on the Table, as passed by Lok Sabha	Date of discussion in the Rajya Sabha	Minister-in-charge	No. of Speakers	<u>Time allotted</u> Hrs. Mts.	<u>Time taken</u> Hrs. Mts.	Remarks
12.	The Appropriation (No. 5) Bill, 2021, as passed by Lok Sabha.	20-12-2021	21-12-2021	Shrimati Nirmala Sitharaman	13	5-00	2-35	The Bill could not be returned by the Rajya Sabha. It shall be deemed to have been passed by both the Houses after expiration of the stipulated period under article 109(5) of the Constitution.
Total:							20-55	

PRIVATE MEMBERS' BUSINESS

I. Private Members' Bills

Sl. No.	Date	Title of the Bill	Member-in-Charge	Minister who participated	No. of Speakers	<u>Time taken</u> Hrs. Mts.	Remarks
1.	03-12-2021	The Right of Children to Free and Compulsory Education (Amendment) Bill, 2020.	Shri V. Vijayasai Reddy	—	—	} 0-01	Introduced.
2.	-do-	The Constitution (Amendment) Bill, 2020 (insertion of new article 21B).	-do-	—	—		-do-
3.	-do-	The Indian Penal Code (Amendment) Bill, 2021.	-do-	—	—	0-02	-do-
4.	-do-	The High Court of Orissa (Establishment of a Permanent Bench in Western Odisha) Bill, 2020.	Shri Prasanna Acharya	—	—	0-02	-do-

Sl. No.	Date	Title of the Bill	Member-in-Charge	Minister who participated	No. of Speakers	<u>Time taken</u> Hrs. Mts.	Remarks
5.	03-12-2021	The Constitution (Amendment) Bill, 2020 (omission of article 248 and amendment of Seventh Schedule).	Shri Vaiko	—	—	0-02	Introduced.
6.	-do-	The Constitution (Amendment) Bill, 2020 (amendment of Seventh Schedule).	Dr. Vikas Mahatme	—	—		-do-
7.	-do-	The Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) (Amendment) Bill, 2021.	Dr. Sasmit Patra	—	—	0-01	-do-
8.	-do-	The Indian Penal Code (Amendment) Bill, 2021.	-do-	—	—	0-01	-do-
9.	-do-	The Advocates (Amendment) Bill, 2021	-do-	—	—	0-01	-do-

10.	03-12-2021	The Women's (Reservation in Workplace) Bill, 2021.	Shri Tiruchi Siva	—	—	0-01	Introduced.
11.	-do-	The Rights of Persons Affected by Leprosy and Members of their Family (Protection against Discrimination and Guarantee of Social Welfare) Bill, 2021.	Shri K.T.S. Tulsi	—	—	0-01	-do-
12.	-do-	The Criminal Laws (Amendment) Bill, 2021.	-do-	—	—		-do-
13.	-do-	The Constitution (Amendment) Bill, 2021 (amendment of the Tenth Schedule).	-do-	—	—	0-01	-do-
14.	-do-	The Arms (Amendment) Bill, 2021.	Dr. Fauzia Khan	—	—		-do-
15.	-do-	The Academic Integrity Bill, 2021	-do-	—	—	0-01	-do-

Sl. No.	Date	Title of the Bill	Member-in-Charge	Minister who participated	No. of Speakers	<u>Time taken</u> Hrs. Mts.	Remarks
16.	03-12-2021	The Universal Healthcare Bill, 2021.	Dr. Fauzia Khan	—	—	0-01	Introduced.
17.	-do-	The Promotion of Equal Opportunity and Prohibition of Discrimination Against Scheduled Castes and Scheduled Tribes in Employment Bill, 2021.	Shri Neeraj Dangi	—	—	} 0-01	-do-
18.	-do-	The Population Control Bill, 2021.	Shri Harnath Singh Yadav	—	—		-do-
19.	-do-	The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 2021.	Dr. Narendra Jadhav	—	—		0-01
20.	-do-	The Constitution (Amendment) Bill, 2020 (insertion of new articles 12A and 12B)	Shri Y.S. Chowdary	—	—	0-01	-do-

21.	03-12-2021	The Medical Education Laws (Amendment) Bill, 2021.	Shri P. Wilson	—	—	0-01	Introduced.
22.	-do-	The Constitution (Amendment) Bill, 2020 (substitution of new article for article 130)	-do-	—	—	0-01	-do-
23.	-do-	The Constitution (Amendment) Bill, 2021 (amendment of the Preamble)	Shri K.J. Alphons	—	—	0-01	The motion for introduction of the Bill was opposed by Prof. Manoj Kumar Jha. The Deputy Chairman after taking the sense of the House, deferred the introduction of the Bill.

Sl. No.	Date	Title of the Bill	Member-in-Charge	Minister who participated	No. of Speakers	<u>Time taken</u> Hrs. Mts.	Remarks
24.	03-12-2021	The Companies (Amendment) Bill, 2019	Dr. Vinay P. Sahasrabudde	Rao Inderjit Singh	9	2-01	Under consideration.
Total:						<u>2-22</u>	

II. Private Members' Resolution

Sl. No.	Date	Name of the Mover	Subject	Minister who participated	No. of Speakers	<u>Time taken</u> Hrs. Mts.	Remarks
1.	10-12-2021	Dr. Ameer Yajnik	<p>"Having regard to the fact that:-</p> <p>(i) several reports show that India has the world's worst air pollution and toxic air kills more than one million people every year;</p> <p>(ii) the smoggy air cloaking India's 22 most populated cities often contains dangerously high levels of fine particulate matter, known as PM 2.5, which have been linked to lung and heart diseases and are known to impair cognitive functions and the immune system;</p>	—	*11	2-27	Under consideration.

* Shri Hardwar Dubey had not concluded his speech, while participating in the discussion.

Sl. No.	Date	Name of the Mover	Subject	Minister who participated	No. of Speakers	<u>Time taken</u> Hrs. Mts.	Remarks
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(iii) air pollution also contributes to global warming, as a major component of PM 2.5 is black carbon, which can absorb one million times more energy from the sun than carbon dioxide;

(iv) last year, our capital New Delhi recorded the highest concentration of PM 2.5 particles till date, at 14 times the safe limit outlined by the World Health Organization (WHO);

(v) around 80% of India's water is severely polluted due to sewage, silt and garbage thrown into the country's rivers and lakes;

- (vi) water pollution in India affects people's lives, especially the lives of children who are particularly vulnerable to waterborne infections;
- (vii) the high state of soil erosion, excessive use of chemical fertilizers, biocides (pesticides, insecticides and herbicides), polluted liquids and solids from urban and industrial areas, forest fires, water-logging and related capillary processes, leaching, drought, etc., are prime factors for polluting the soil which supports plants life;
- (viii) large areas near mica and manganese mines, copper smelting units also get severely affected by pollution,

Sl. No.	Date	Name of the Mover	Subject	Minister who participated	No. of Speakers	<u>Time taken</u> Hrs. Mts.	Remarks
			the House urges upon the Government to:-				
			(a) take steps to form a Joint Parliamentary Committee to work with all stakeholders and set a timeline to present a comprehensive report on the current status of air, water and land pollution in our country;				
			(b) segregate the several factors of air, water and land pollution and prepare a plan of action to control the overall environmental pollution;				
			(c) suggest steps to improve environment protection by adopting technological advancements;				

- (d) formulate policies to discourage the use of chemical pesticides and suggest substitutes for chemical pesticides and biocides to our farmers; and
- (e) make stringent provisions in law to ensure safety of air, water and land to mitigate environmental pollution and promote sustainable development."

Total: 2-27

DIVISION

One division was held during the Session, the detail of which is as follows:—

Subject	Date of Division	Brief Question on which Division was sought	Result as declared, subject to correction	Final Corrected Result	Remarks
The Dam Safety Bill, 2019, as passed by Lok Sabha.	02-12-2021	The Amendment moved by Shri Tiruchi Siva for reference of the Bill, to a Select Committee of the Rajya Sabha	Ayes — 26 Noes — 80	*Ayes — 26 *Noes — 80	The amendment was negatived. For more details, pl. see item at Sl. No.2 under the heading "GOVERNMENT LEGISLATIVE BUSINESS".

* The final result of the Division was published in Parliamentary Bulletin Part - II No.61395, dated the 2nd of December, 2021.

For Reference and Records

Division Slips were used by Members during the voting.

VALEDICTORY REMARKS

On the 22nd of December, 2021, the Chairman made valedictory remarks on the conclusion of the Session.

(Time taken: 01 Minute)

NATIONAL SONG

On the 22nd of December, 2021, National Song (*Vande Mataram*) was played.

(Time taken: 01 Minute)

STATEMENT SHOWING BREAK-UP OF THE TIME TAKEN BY THE RAJYA SABHA ON VARIOUS ITEMS OF BUSINESS DURING THE SESSION

Sl. No.	Subject	Time taken	
		Hrs.	Mts.
1.	National Anthem	0	01
2.	Opening Remarks by the Chairman	0	10
3.	Oath or Affirmation	0	08
4.	Obituary References	0	15
5.	Introduction of Secretary-General, Rajya Sabha	0	02
6.	References by the Chair	0	09
7.	Papers Laid on the Table	0	38
8.	Reports/Statements of the Committees Presented/Laid on the Table	0	34
9.	Petition Praying to Conserve and revitalize the Dying Rivers Across the Country	0	01
10.	Report of the Joint Committee on the Personal Data Protection Bill, 2019	0	01
11.	Motions for Election/Appointment of Members to various Committees/Bodies	0	10
12.	Messages from the Lok Sabha-Reported/Government Bills Laid on the Table	0	10
13.	Resignation by Members	0	02
14.	Leave of Absence	0	03
15.	Recommendations of the Business Advisory Committee	0	03
16.	Statements regarding Government Business	0	05
17.	Announcements by the Chair	0	03
18.	Observations by the Chair	0	20
19.	Suspension of Members	0	04
20.	Ruling by the Chair	0	02

Sl. No.	Subject	<u>Time taken</u> Hrs. Mts.
21.	Matters raised with permission	3-14
22.	Questions	6-43
23.	Statements by Ministers	0-22
24.	Special Mentions	1-44
25.	Supplementary Demands for Grants — Laid on the Table	0-02
26.	Short Duration Discussion	1-18
27.	Statutory Resolution	0-03
28.	Government Legislative Business	20-55
29.	Private Members' Business —	
	I. Private Members' Bills	2-22
	II. Private Members' Resolutions	2-27
30.	Valedictory Remarks	0-01
31.	National Song	0-01
32.	Points Raised	3-22
	Total:	<u>45-35</u>

**STATEMENT SHOWING THE TIME TAKEN AND TIME LOST DUE TO INTERRUPTIONS/ADJOURNMENT
OF THE HOUSE DURING THE SESSION**

Date	Time Taken		Time Lost		Remarks
	H	M	H	M	
29-11-2021	0	50	4	10	The House was adjourned many times during the day due to protests by Members belonging to the INC, AITC, TRS and DMK over the issue of ongoing farmers' agitation.
30-11-2021	2	18	3	42	The House was adjourned and Government Legislative Business could not be taken up due to protests by opposition Members demanding the termination of suspension of 12 suspended Members.
01-12-2021	0	20	5	40	The House was adjourned and Zero Hour and Government Legislative Business could not be taken up due to protests by Members belonging to the INC, TRS and DMK demanding the termination of suspension of 12 suspended Members.
02-12-2021	5	42	0	51	The House was adjourned and Zero Hour could not be taken up due to protests by Members belonging to the INC and TRS demanding the termination of suspension of 12 suspended Members.
03-12-2021	4	31	0	00	—

06-12-2021	0	45	5	15	The House was adjourned and Zero Hour and Government Legislative Business could not be taken up due to protests by Members belonging to the INC, AITC, DMK, CPI (M), RJD, SHIV SENA AAP, MDMK and IUML over the issues of killing of civilians in the incident of firing in Mon District of Nagaland and demanding the termination of suspension of 12 suspended Members.
*07-12-2021	0	25	5	35	The House was adjourned and Zero Hour and Question could not be taken up due to protests by Members belonging to the INC, AITC, DMK, AAP and NPF over the issues of killing of civilians in the incident of firing in Mon District of Nagaland and demanding the termination of suspension of 12 suspended Members.
08-12-2021	3	53	0	34	The House was adjourned once at 11-26 a.m. due to protests by Members belonging to the INC, AITC, DMK, CPI(M) RJD and AAP demanding the termination of suspension of 12 suspended Members.
09-12-2021	5	19	0	00	—
10-12-2021	4	35	0	00	—

For Reference and Record

On the 9th of December, 2021, the House re-assembled at 2.02 p.m., instead of 2.00 p.m. due to lack of Quorum.

* The Leader of the TRS Party in Rajya Sabha (Dr. K. Keshava Rao) *vide* letter dated 7/12/2021 addressed to the Hon'ble Chairman informed the decision of that party to boycott the remaining part of the Session due to the alleged contradictory stand of the Government on the issue of paddy procurement in Telangana.

Date	Time Taken		Time Lost		Remarks
	H	M	H	M	
13-12-2021	4	27	1	44	The House was adjourned many times during the day due to protests by Members belonging to the INC and DMK demanding the termination of suspension of 12 suspended Members.
14-12-2021	3	40	1	01	The House was adjourned once at 11-59 a.m. and Question Hour could not be taken up due to protests by Members belonging to the INC, DMK, CPI(M), SP, SHIV SENA and AAP demanding the termination of suspension of 12 suspended Members.
15-12-2021	1	38	4	22	The House was adjourned and Government Legislative Business could not be taken up due to protests by Members belonging to the INC, AITC, DMK, CPI(M), SP, SHIV SEA, MDMK, RJD and AAP demanded the resignation of MoS in the Ministry of Home Affairs in the light of the report of SIT probing the death of farmers and others at Lakhimpur Kheri in Uttar Pradesh and demanding the termination of suspension of 12 suspended Members.

For Reference and Record

On the 10th of December, 2021, the House re-assembled at 2.32 p.m., instead of 2.30 p.m. due to lack of Quorum.

16-12-2021	0	12	5	48	The House was adjourned and Zero Hour, Question Hour and Government Legislative Business could not be taken up due to protests by Members belonging to the INC, AITC and DMK demanding the resignation of MoS in the Ministry of Home Affairs in the light of the report of SIT probing the death of farmers and others at Lakhimpur Kheri in Uttar Pradesh and demanding the termination of suspension of 12 suspended Members.
17-12-2021	0	17	0	00	—
20-12-2021	2	15	3	28	The House was adjourned and Question Hour could not be taken up due to protests by Members belonging to the INC, AITC, DMK, CPI(M), SP, and SS, demanding the termination of suspension of 12 suspended Members.
21-12-2021	4	16	1	51	The House was adjourned and Zero Hour and Question Hour could not be taken up due to protests by Members belonging to the INC, AITC, DMK, CPI(M) and SS, demanding the resignation of MoS in the Ministry of Home Affairs in the light of the report of SIT probing the death of farmers and others at Lakhimpur Kheri in Uttar Pradesh and demanding the termination of suspension of 12 suspended Members.

Date	Time Taken		Time Lost		Remarks
	H	M	H	M	
22-12-2021	0	12	0	00	—
Total	45	35	44	01	

- Time taken includes the actual time spent for transaction of business and the time spent on points raised.
- Time lost comprises adjournments of the House following interruptions and also includes the Time between the final adjournment of the House due to continued interruptions on some issue and the Scheduled Time of adjournment of the House, *i.e.*, 6-00 p.m. (excluding time of lunch-break/recess for 1 hour from Monday to Thursday and 1 hour and 30 minutes on Friday).

**Highlights of business transacted during the 255th Session –
At a Glance**

Sittings	
Date of issue of Summons	17-11-2021
Duration of the Session	29-11-2021 to 22-12-2021
Number of actual days of sitting	18
Actual Hours of sittings (<i>excluding recess intervals</i>)	45Hrs.& 35 Mts.
Time lost due to interruptions/adjournments	44Hrs. & 01 Mt.
Time made up by late sittings/skipping lunch recess	57 Mts.
Date of prorogation of Session	24-12-2021
Questions	
No. of Starred Questions listed	261
No. of Starred Questions answered orally	57
No. of Unstarred Questions answered	2824
Short Notice Questions	-
Half-an-Hour Discussions	-
Government Bills	
No. of Bills introduced	1
No. of Bills withdrawn	-
No. of Bills passed/returned	10
No. of Bills part discussed (Under consideration)	1
No. of Bills referred to Joint/Select Committee	-
No. of Bills deferred	-
Private Members' Business	
No. of Bills introduced	22
No. of Bills part discussed (Under consideration)	1
No. of Bills withdrawn/negated	-
No. of Bills passed	-
No. of Bills on which debate adjourned/deferred	-
No. of Resolution part discussed	1
No. of Resolution withdrawn/negated	-

Oath/Affirmation	
No. of Members made and subscribed oath/affirmation	6
Statements by Ministers	
No. of <i>suo motu</i> Statements made/laid by Ministers	2
No. of Statements laid by Ministers regarding Status of implementation of recommendations contained in the Reports of the Department-related Parliamentary Standing Committees	37
Matters of public importance raised	
No. of Calling Attentions	-
No. of Short Duration Discussions	1
No. of Special Mentions	65
No. of Matters raised with permission	82
Submission by Members	-
Papers Laid on the Table	5772

For Reference and Record

As per the practice followed for last few Sessions, due to prevailing situation of Covid-19, the (255th) Session of Rajya Sabha was also held in compliance with the safe distancing norms and with all necessary precautions. Various arrangements were made by the Secretariat in coordination with various agencies.

As was done during the last three Sessions, during the 255th Session also, four large display screens in the Rajya Sabha Chamber along with six small screens in the four Rajya Sabha Galleries except Press Gallery enabled Members to watch proceedings of the House from any of the places they were seated, without any hindrance. The seats earmarked for Members in the Rajya Sabha Galleries were fitted with sound consoles and microphones for facilitating their participation in the proceedings from their respective seat, however, as the number of Members to be seated in the Galleries increased, aisle seats in each block with micro phone and sound console were kept reserved so that Members who are seated on seats not having such facilities may come there and take part in the proceeding of the House from there. Further, Interpretation facilities were also made available through these consoles. Audio and Video systems between the Rajya Sabha Chamber/Galleries were integrated.

For sake of reference, the details about the various arrangements made during the Winter (255th) Session of Rajya Sabha and mentioned in various Parliamentary Bulletins Part-II have been stated below:-

Seating Arrangement for the 255th Session

Special Seating Arrangements were made for the 255th Session with Members being seated with some physical distancing in the Rajya Sabha Chamber and Rajya Sabha Galleries. No fixed Seat/Division No. was allotted to individual Members. The number of seats for each party in the Rajya Sabha Chamber and Rajya Sabha Galleries was fixed as per their numerical strength for allocation amongst their Members. For details, see Para No. 61264 published in Parliamentary Bulletin Part - II dated the 23rd of November, 2021.

Letters regarding Special Seating Arrangements/change in seating arrangements were issued to the Party Leaders/Single Member Party/ Leader of the House/Ministers of Parliamentary Affairs/Nominated Members/Independent Members.

Non - availability of Rajya Sabha Galleries and Central Hall for visitors during the 255th Session of the Rajya Sabha

No Distinguished Visitors Gallery, Public Gallery and Central Hall passes were issued and no visitors were allowed to watch the proceedings of the House. Further, Central Hall was exclusively used for the sitting Members of the Rajya Sabha and Lok Sabha. For details, see Para No. 61265 published in Parliamentary Bulletin Part - II dated the 23rd of November, 2021.

Discontinuance of issue of Bar Coded PS/PA Passes during the 255th Session

To avoid overcrowding and to obviate the risk of COVID-19 infection, practice of issuing of Bar-coded PS/PA passes for entry inside Parliament House was done away with during the Session. However, PS/PA of Members were allowed to enter into PHA/PHAE/PLB to carry out the official work of Members. For details, see Para No. 61267 published in Parliamentary Bulletin Part - II dated the 23rd of November, 2021.

Attendance of Members in the House

For the convenience of Members, the Attendance Register was split into six parts (State-wise and within State, Names of Members were arranged in alphabetic order) and placed on separate rostrums in the Inner Lobby for signature of Members. For details, see Para Nos. 61269 dated the 23rd of November, 2021.

Voting through Division Slip

Members were informed that in view of the special seating arrangements made during the current (255th) Session, with Members seated in the Rajya Sabha Chamber and Rajya Sabha Galleries with some distancing, it would not be possible to conduct voting through Automatic Vote Recording System. Therefore, voting would be done through the Division Slips. Since no fixed Seat/Division Number was assigned to Members, **Members were requested to legibly write their names and their Identity Card (I.C.) Number in place of the Division Number in the Division Slips.** For details, see Para No. 61270 published in Parliamentary Bulletin Part - II dated the 23rd of November, 2021.

COVID-19 Vaccination and RTPCR Testing for Members of Parliament

To contain the spread of COVID-19 infection and ensure safety of Hon'ble Members, RT-PCR test facility was made available for Members of Parliament in **Committee Room E, Basement, Parliament House Annexe on all working days from 26th November, 2021** onwards till the end of the 255th Session of Rajya Sabha. It was also informed that the COVID-19 vaccination facility was also available at CGHS Wellness Centres of North Avenue, South Avenue and Dr. Zakir Hussain Road in New Delhi *vide* Para No. 61322 published in Parliamentary Bulletin Part-II dated the 26th of November, 2021.

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